

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 01  
CP No. (IB)- 09/10/JPR/2023  
Under Section 10 of IBC, 2016

**In the matter of:**

**Ambition Indo Steel LLP**

**...Applicant**

**Versus**

**Kotak Mahindra Bank Ltd.**

**...Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant	:	Dheeraj Garg, Adv.
For the Respondent	:	Abu John Mathew, Adv. Bhanu Mishra, Adv. Ravindra Kumar, Adv. Jatin Chawla, Adv. K. Gayatri, Adv. Avinash Kumbhaj, Adv.

**ORDER**

Heard Mr. Dheeraj Garg, Adv. appearing on behalf of the Applicant. Mr. Abu Jhon Mathew, Adv. appearing on behalf of R-4. Ms. K. Gayatri, Adv. appearing on behalf of the R-6. Mr. Jatin Chawla, Adv. appearing on behalf of the ICICI Bank. Mr. Avinash Kumbhaj, Adv. appearing on behalf of the R-7, 9 & 11. Mr. Bhanu Mishra, Adv. along with Mr. Ravindra Kumar, Adv. appearing on behalf of the R-12. In compliance of order dated 17.11.2023, an affidavit vide Diary No. 1197/2024 dated 10.05.2024, in which copy of Audited Financial Statement for financial year 2021-22 and copy of Audited Financial Statement for financial year 2022-23 and also copy of guidance note by ICAI have been filed by learned counsel for the Applicant. However, documents filed are not legible. Copy of the learned counsel for the Financial Creditor is also not legible.

Sd/-

Sd/-

Learned counsel for the Applicant is directed to furnished the legible copy of the statements filed by him within 7 days with an advance copy to the other side. List the matter on 11.06.2024.



(Ashish Verma)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 10, 2024